

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 for 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-)200 MVAR SVC under "Static VAR Compensators (SVCs) in Northern Region" under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for 400/220 kV New Wanpoh Sub-station: +300 MVAR/ - 200 MVAR SVC under "Static VAR Compensations (SVCs) in Northern Region". The scheduled COD of the instant asset was 15.8.2016 against which the asset was put under commercial operation on 31.12.2017 i.e. after a time over-run of 16 months and 14 days. The representative of the petitioner further submitted that the main reason for delay is unprecedented rainfall/snowfall in the valley and frequent militancy attack which completely disrupted the work. The representative of the petitioner further submitted that the completion cost is lesser than FR cost as there was reduction in taxes and custom duties as the requirements were manufactured within the country. The representative of the petitioner further submitted that they have submitted rejoinder to the reply filed by UPPCL and BRPL.

2. Learned counsel for BRPL submitted that there is large saving in the execution of the asset as the completion cost of the asset is much lesser than the apportioned approved cost, despite the time over-run. The learned counsel further submitted that the scheme was approved in the RPC in 2013, the Investment Approval was in 2014 and the scheduled COD was in 2016 and the actual COD was on 31.12.2017 and there is a huge delay in execution of the reactive compensators. Learned counsel submitted that the petitioner



should conduct the power system studies on the need and effectiveness of the instant compensators.

3. The representative of petitioner in response to the argument of leaned counsel for BRPL submitted that new technology was introduced in the instant case and it required detail engineering and as such FR took time. The representative of the petitioner further submitted that between the RPC approval and Investment Approval there is little gap and after May 2014 the petitioner has tried to complete the project as fast as possible. The SVC was planned considering the severe load differences due to different grid parameters between winter and summer conditions in Northern Region. The grid might have increased in size but the nature of the power requirement and the load is same, the system that was envisaged in the RPC and the Investment Approval still holds good.

4. The Commission directed the petitioner to explain the issues raised by BRPL and file the following information, on affidavit by 30.5.2018, with a copy to the respondents:-

(a) Form-4A "Statement of capital cost" as per books of accounts (accrual basis and cash basis separately) for the instant assets and also indicate amount of capital liabilities in gross block;

(b) Statement of discharge of the initial spares during the period for all the assets;

(c) Details of Incidental Expenditure During Construction (IEDC) incurred during the period of delay in commissioning of all the assets (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or receivable, if any; and

(d) The computation of interest during construction (IDC) on cash basis for instant assets, from:-

- i) The date of infusion of debt fund up to SCOD
- ii) From SCOD to Actual COD of the Asset;

5. The Commission further directed to submit the edible soft copy in excel format with links for the information sought in point (d) above by 30.5.2018.

6. Subject to above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)

